

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO:6
PRESCOT ROAD? BOMBAY : 1

Original Application No. 386/96

Thursday the 18th day of July 1996

CORAM : Hon'ble Shri B.S. Hegde, Member (J)

B.R. Joshi
Age - 38 yrs.
R/o Room No. 739/158
Sant Tukaram Nagar
Pimpri, Pune.

... Applicant.

By Advocate Shri S.D. Dahiwal.

V/s.

The Union of India
Through the Secretary
Railway Board, Rail
Bhavan, New Delhi.

The Divisional Railway
Manager(P) Central Railway
Engineering Section,
Bombay V.T.

The Assistant Engineer(M)
Central Railway
Pune - 411001.

... Respondents.

By Advocate Shri R.R. Shetty.

OR D E R (ORAL)

{ Per Shri B.S. Hegde, Member (J) }

Heard counsel for the parties.

2. In this O.A. the applicant seeks directions to respondents, to provide with all the facilities which are given to other employees. In this connection the applicant made representation on 8.8.95 which has not been replied by the respondents so far.

3. In the circumstances, of the case the respondents are directed to dispose of the representation made by the applicant as per law within a period of one month from the date of receipt of this order. The O.A. is disposed of accordingly.


(B.S. Hegde)
Member (J)

NS

Mr 1877/16
RECEIVED, 16/4/97 (Referred)
TO 16/4/97, 16/4/97 (Referred)
21/4/97

1877/16

Memo of appeal
filed by Shri R.R. Shetty,
Adv.

21/4/97

C.P. No 07/97
issued 2 orders
on 7.4.97

23/4/97

48) O.A. 386/96 07.04.1997.

Shri S.D. Dahiwal for the
applicant.

Issue notice on C.P. No. 7/97
to the respondents to file reply.

Returnable on 23/6/1997 for
orders.

(P.P. SRIVASTAVA)
Member (A).

(B.S. HEGDE)
M(J).

os*

GP Notices issued to
Applicant/Respondents on
16.4.97

802/1877

Date: 23.6.97. [45]

Mr. S.D. Dahiwal for
the applicant, same for the
respondent. Mr. R.R. Shetty for
respondents is not able to
come on account of his mother's
death. S.O. to 1.8.97

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(J)

Reply of Respondent to
Cr. 7197 decided on

01-8-97

AB
1318

Date:

Applicant by _____

Respondent by _____

Judgment/Order

Signed and Pronounced
in the open _____ by

Hon'ble Shri _____

and Hon'ble Shri _____

Court Office:

Per Tribunal

Date: 1/8/97

Applicant a Person/by Mr. Salarkar

Advocate/Respondent by Mr. R. Sheth

Council At the present of Mr. Sheth

for which Mr. Salarkar has an objection

The matter adjourned to 5/9/97

For orders.....

Dy. Registrar

Dated: 5.9.97 (24)

None for the applicant. Shri R.R. Shetty, counsel for the respondents.

The Tribunal vide order dated 18.7.97 directed the respondents to dispose of the representation made by the applicant as per law within a period of one month from the date of receipt of the order. The learned counsel for the respondents submitted that pursuant to the direction of the Tribunal the respondents have reimbursed Rs.150/- being the cost of spectacles and uniforms and given him all the facilities as normally given to other employees.

In the circumstances nothing survive in the C.P. Accordingly the C.P. is discharged.

MR Kolhatkar

(M.R. Kolhatkar)
Member (A)

(B.S. Hegde)
Member (J)

After the disposal of the C.P. the learned counsel for the applicant came to the chamber and stated that whatever he has asked for has not been paid by the respondents. Thereby they had committed contempt.

The respondents have stated that the applicant has already been given whatever he is entitled to.

In the circumstances we do not find any merit in the C.P. Accordingly the C.P. is discharged.

dd. 5/9/97
order/Judgement despatched
to APPENDENT (s) (M.R. Kolhatkar)
on 5/9/97
Member (A)

B.S. Hegde
(B.S. Hegde)
Member (J)

25/9/97

NS